

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.1

**Cus. Misc. Application Nos. 75970-75971/2019
AND
Cus. Stay Nos. 76365-76366 of 2018
AND
Cus. Appeal Nos. 77511-77512 of 2018**

Arising out of Order-in-Appeal No. KOL/CUS(PORT)/AA/838-839/2018 dated 02.05.2018 passed by the Commissioner of Customs (Appeals), Kolkata.

Commissioner of Customs (Port), Kolkata

15/1, Strand Road,
Customs House, 2nd Floor,
Kolkata-700001

Appellant (s)

VERSUS

M/s. Jeet Impex

110, Plot No. H-3, Netaji Subhash Place,
Pitampura (F/F), Near P. P. Jewellers, Delhi

Respondent (s)

APPEARANCE :

Shri A. K. Singh, AC (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

ORDER NO.Mo/75985-75988/2019 & FO/A/75663-75664/2019

Date of Hearing/Decision : 24.06.2019

PER BENCH :

The Revenue has filed Miscellaneous Applications for withdrawal of their Appeals. Accordingly, the prayer of the

Cus. Appeal Nos. 77511-77512 of 2018

Revenue is allowed and the appeals are dismissed as withdrawn.
Miscellaneous Applications and Stay Petitions get disposed off.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)

Member (Judicial)

(P. Venkata Subba Rao)

Member (Technical)

Pooja